

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 9**

**IA 2263/2024 in C.P. (IB)/773(MB)2020**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **09.05.2024**

NAME OF THE PARTIES:      **SHALIMAR PAINTS LIMITED VS JK**  
**SURFACE COATING PRIVATE LIMITED**

Section 9 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA 2263/2024 –**

1. Mr. Aditya Mishra, Advocate appeared for the Applicant.
2. The present application is filed by the Resolution Professional under Section 60(5) seeking extension of 90 days in CIRP period.
3. Learned Counsel for the Applicant informs that CIRP period expired on 19.03.2024 and Resolution Plan has already been considered by the CoC and it is likely to be voted from tomorrow. Accordingly, he needs further extension of 90 days CIRP in case plan is approved.
4. In view of the aforesaid, we find it appropriate to extend the period of CIRP by 90 days.

5. Accordingly, **IA No. 2263/2024** is **allowed** and **disposed of** by extending CIRP period from 19.03.2024 to 19.06.2024.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna